

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

IB-306/ND/2018

In the matter of :

Hitachi India (P) Ltd

....PETITIONER

Vs.

Prime Infrapark (P) Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 24.4.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

(V.K. Subburaj)

Hon'ble Member (Judicial)

For the Petitioner : -

For the Respondent :

ORDER

Learned Counsel for the petitioner is present. Pursuant to the notice of this Application, the Corporate Debtor is being represented by Mr. Tushar Parashar, Advocate. It is further represented by the Ld. Counsel appearing for Corporate Debtor that since a copy of the application along with annexure are not readily available, the Corporate Debtor is not in a position to file reply. Let Ld. Counsel for the petitioner furnish a copy of the petition along with annexure within a day or two and reply be filed within 10 days thereafter by the Corporate Debtor and a copy of reply in advance shall be made available to Ld. Counsel for the petitioner and petitioner to file rejoinder within a period of 7 days thereafter.

List on 23.5.2018.

Sd/-

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit